

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-761(ND)/2018

IN THE MATTER OF:

Ms. Sony Pictures Networks India Pvt. Ltd.

vs

M/s Ortel Communication Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 27.05.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Shri H. C. Suri,

Hon'ble Member (Technical)

For the Petitioner/Applicant

For the Corporate Debtor

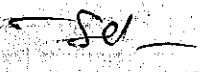
: Kunal Tandon, Niti Jain, Richa, Adv.

: Hitesh Sachar, Adv. Namita Jose, Adv.

ORDER

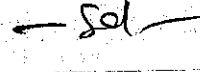
Learned counsel for the applicant in CA No. 188/C-III/ND/2019 is present. Learned counsel for the applicant seeks some time to file an additional affidavit to bring to the notice of this Tribunal the details in relation to the expenditure which is proposed to be incurred. Learned counsel for the applicant in CA No. 246/C-III/ND2019 being the operational creditor is present and based on which this Tribunal initiated the CIRP as against the corporate debtor and herein also objecting to the release of payments as sought for.

Taking into consideration the said representation on the part of the learned counsel for the applicant in CA No. 188/C-III/ND/2019 a week's time is granted for the applicant to file additional affidavit. Post the matter on 03.06.2019.



MEMBER (TECHNICAL)

Varinder Kumar



(R. VARADHARAJAN)
MEMBER (JUDICIAL)